

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. TT/308/2013

Coram:

**Shri Gireesh B. Pradhan, Chairperson
Shri M. Deena Dayalan, Member
Shri A. K. Singhal, Member
Shri A.S. Bakshi, Member**

Date of Order: 02.09.2014

In the matter of

Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009 for determination of Transmission Tariff for Sipat-LILO Point (at Dharamjaigarh) portion of 765kV S/C Ranchi-Sipat T/L alongwith associated bays at Sipat end under common Scheme for 765kV Pooling stations and network for NR, Import by NR from ER and Common scheme for network for WR and Import by WR from ER and from NER/SR/WR via ER in Western Region for tariff block 2009-14

And in the matter of

Power Grid Corporation of India Limited,
"Saudamani", Plot No.2,
Sector-29, Gurgaon -122 001

.....**Petitioner**

Vs

1. Madhya Pradesh Power Management Company Ltd.,
Shakti Bhawan, Rampur
Jabalpur-482 008
2. Maharashtra State Electricity Distribution Company Limited,
Prakashgad, 5th floor
Andheri (East), Mumbai-400 051
3. Gujarat Urja Vikas Nigam Ltd.,
Sardar Patel Vidyut Bhawan,
Race Course Road, Vadodara-390 007
4. Electricity Department, Government of Goa,
Vidyut Bhawan, Panaji,
Near Mandvi Hotel, Goa-403 001



5. Electricity Department,
Administration of Daman and Diu,
Daman-396 210
6. Electricity Department,
Administration of Dadra Nagar Haveli,
U.T., Silvassa-396 230
7. Chhattisgarh State Electricity Board,
P.O. Sunder Nagar, Dangania, Raipur
Chhattisgarh-492 013
8. Madhya Pradesh Audyogik Kendra Vikas Nigam (Indore) Ltd.,
3/54, Press Complex, Agra-Bombay Road
Indore -452 008

.....**Respondents**

ORDER

This application was filed by Power Grid Corporation of India Limited (PGCIL), seeking determination of transmission tariff from DOCO to 31.3.2014 for Sipat-LILO Point (at Dharamjaigarh) portion of 765kV S/C Ranchi-Sipat TL alongwith associated bays at Sipat end under "Common Scheme for 765 kV Pooling stations and network for NR, Import by NR from ER and Common scheme for network for WR and Import by WR from ER and from NER/SR/WR via ER in Western Region" for tariff block 2009-14 period, in accordance with Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009. Further, the petitioner requested for grant of provisional tariff as per 2009 Tariff Regulations, pending determination of final tariff.

2. The Commission vide order dated 16.12.2013 granted the following provisional tariff, applicable from the date of commercial operation (DOCO) of the transmission



system till 31.3.2014, subject to adjustment as per Regulation 5(3) of the 2009 Tariff Regulations:-

(₹ in lakh)

Particulars	Anticipated DOCO	Annual transmission charges claimed for the year 2013-14	Annual transmission charges allowed for the year 2013-14
Sipat-LILO Point (at Dharamjaigarh) portion of 765kV S/C Ranchi-Sipat T/L alongwith associated bays at Sipat end	1.1.2014	730.31	620.76

3. PGCIL filed another petition (Petition No. TT/46/2014), seeking transmission tariff of assets under "Common Scheme for 765 kV Pooling stations and Network for NR, Import by NR from ER and from NER/SR/WR via ER and Common Scheme for Network for WR and import by WR from ER and from NER/SR/WR via ER" which included Sipat-LILO Point (at Dharamjaigarh) portion of 765 kV S/C Ranchi- Sipat Transmission Line along with associated bays at Sipat end.

4. The Commission vide order dated 23.6.2014 allowed provisional tariff for all the assets covered under Petition No. TT/46/2014 including the asset already covered under Petition No. TT/308/2013.

5. The petitioner in its letter dated 30.6.2014 has submitted that after the approval of provisional tariff for all assets covered under Petition No. TT/46/2014, which included assets earlier covered under Petition No. TT/308/2013, i.e. Sipat- LILO Point (at

Dharamjaigarh) portion of 765 kV S/C Ranchi- Sipat Transmission Line along with associated bays at Sipat end, Petition No. TT/308/2013 has become infructuous.

6. Taking note of the submission of the petitioner and the fact that the tariff of the asset earlier claimed in TT/308/2013 has been merged in Petition No. TT/46/2014, we are of the view that Petition No. TT/308/2013 has become infructuous and is accordingly disposed of.

Sd/-

(A.S. Bakshi)
Member

Sd/-

(A. K. Singhal)
Member

Sd/-

(M. Deena Dayalan)
Member

Sd/-

(Gireesh B. Pradhan)
Chairperson